

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 157
IB-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
v.
Jain Studio

.....Petitioner

..... Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 12.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Ms. Anju B. Gupta and Ms. Apoorva Gulati,
Advocates

For the Respondent:

Mr. Vikhyat Oberoi, Advocate

ORDER

Arguments heard. Order reserved.

However, written arguments by the parties may be filed within three days.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.09.2019
Vineet